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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No. 66 of 2001

Allahabad, this the 16th day of February, 2009.

Hon'ble Mr. Justice A.K. yog, Member-J
Hon'ble Mr. S.N.Shukla, Member-A

1. Ghuran Ram S/o Ram Janam Ram Lever Man Gr.I
u/SM/Mughalsarai Dt. Chandauli.
2. Sukhnandan Ram S/o Ghure Ram R/o Jafarpur P.O.
Mughalsarai, Dt. Chandauli.
3. Sone Lal Hembram S/o Suraj Hembram R/o New
Central Colony, Mughalsarai Dt. Chandauli.

...Applicant

(By Advocate : Sh. S.K.Dey/Sh. S.K. Mishra)

Versus

1. Union of India through the General Manager,
E.Rly. Calcutta - 1.
2. The Senior D.P.O.E.Rly. Mughalsarai.
3. The Asstt. Personal Officer, E.Rly. Mughalsarai.
Dt. Chandauli.

.....Respondents.

(By Advocate : Shri J.N.Singh)

By Shri P.N. Rao, Standing Counsel
ORDER

By Hon'ble Justice A.K. yog, Member-J

- As - X-2

1. Heard Shri R.K. Mishra on behalf of
applicant. Shri J.N Singh, standing counsel
Railways present. Perused the pleadings
annexed therewith.

(Signature)

*X-1 Corrected as per
order on 24/2/2010
21/1/10
X-2 Corrected & Subm'td
today Dated
21/1/10*

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2. The dispute raised in this OA to quash the impugned order dated 22.12.2000. After hearing learned for applicant we are of the opinion, that in case the relief claimed in the O.A is granted other individuals are likely to be affected who have not been impleaded.

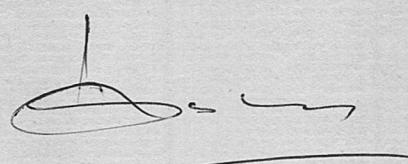
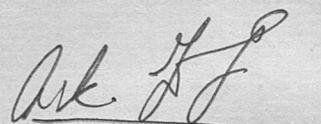
3. On the other hand, learned counsel for applicant concedes that the Applicant has filed representation before the Department, which has not been considered and disposed of by the departmental authorities.

4. In the view of above we direct the applicant to file a comprehensive representation alongwith certified copy of this order as well as OA with all annexures before respondent No. 2/The Senior D.P.O.E. Rly. Mughalsarai within four weeks from today and said authority shall provide representation is filed as stipulated

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/contemplated above (referred to above) shall decide the representation by passing a reasoned/speaking order in accordance with law within two months of receipt of the representation. Decision taken shall be communicated to the Applicant.

5. OA stands finally disposed of subject to the observations/directions made above. No cost.


A.M.
J.M.

SH/